

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**STARRED QUESTION NO.28
TO BE ANSWERED ON 05.12.2023**

EQUIVALENCE OF POSTS MEANT FOR OBCS

***28. ADV. DEAN KURIAKOSE:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has constituted a committee to determine the equivalence of posts in State Public Sector Undertakings (PSUs) for the purpose of determining the OBC Non-Creamy layer status of the wards of those working in State PSUs;

(b) if so, the details thereof along with the date of formation, members of this committee, the number of sittings held and the details of recommendations made, if any, in this regard; and

(c) whether the Government proposes to take necessary steps to hear the representation of those selected by the UPSC through Civil Service Examination, but rejected by the DoPT claiming that no equivalence of posts exist there to prove their Non-Creamy layer status and if so, the details thereof?

ANSWER

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(DR. VIRENDRA KUMAR)**

(a) to (c) : A statement is laid on the Table of the House.

Statement in answer to parts (a) to (c) of the Lok Sabha Starred Question No.28 for 05.12.2023 by Adv. Dean Kuriakose regarding Equivalence of Posts meant for OBCs.

(a) & (b): A proposal is under consideration of the Government. As per the Constitutional provision, States have the power to maintain their own list of SEBCs for the purpose of providing reservation in recruitment to State Government jobs or admission in State Government Institutions. The State Governments are competent to determine equivalence between the State PSU posts and State Government posts in matters related to recruitment in the State Government Services.

(c): Representations from such candidates as received are decided as per the extant guidelines on the subject.
